117

undertaking activities related to improvement of wildlife habitat under Rule 5(2) of CAF Rules, 2018.

## E-waste management

2424. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ENVIRONMENT. FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has made any assessment to identify e-waste generated annually in each State in the country;
  - if so, the details thereof, State-wise and if not, the reasons therefor;
- the number of recyclers/authorised dealers of e-waste in each State of the country;
- whether the recyclers/authorised dealers for e-waste management available in each State of the country are capable enough for disposal of such e-waste; and
  - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT. FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Based on the availability of the data, only national level assessment for e-waste generation has been carried out by Central Pollution Control Board (CPCB). Estimatede-waste generation in the financial year 2017 -2018 for twenty-one electrical/electronic equipment as listed in the schedule - I of the E-waste (Management) Rules, 2016 based on the sales data of 244 producers is approximately 7,08,445 tonnes. For the financial year 2018-2019, the estimated generation of e-waste, based on the sales data of 1168 producers is approximately 7,71,215 tonnes. State level assessment for e-waste generation has been carried out by seven State Pollution Control Boards (SPCBs) namely Goa, Jammu and Kashmir, Himachal Pradesh, Madhya Pradesh, Maharashtra, Chhattisgarh and Punjab.

(c) to (e) There are 312 e-waste dismantlers/ recyclers that have been granted authorization in 18 States of the country by SPCBs. These authorized dismantlers and recyclers have cumulative annual processing capacity of 7,82,080 MT. The present level of collection target is well within the Total processing capacity of existing dismantlers and recyclers. The State-wise details of installed recycling/dismantling facilities operating in the country is given as following:

Sl. No.	State/Union Territory	Number of Authorized Dismantler/Recycler	State-wise Capacity (MTPA)
1.	Andhra Pradesh	01	480
2.	Chhattisgarh	01	600
3.	Gujarat	16	49053
4.	Goa	01	103
5.	Haryana	28	87378
6.	Himachal Pradesh	01	1000
7.	Jammu and Kashmir	01	165
8.	Karnataka	71	52722
9.	Maharashtra	75	78179
10.	Madhya Pradesh	02	9600
11.	Odisha	03	3680
12.	Punjab	03	4850
13.	Rajasthan	26	90769
14.	Tamil Nadu	24	97271
15.	Telangana	11	41493
16.	Uttar Pradesh	41	243627
17.	Uttarakhand	04	19250
18.	West Bengal	03	1860
	Total	312	7,82,080

## Study for assessment of air pollution in North India

2425. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any Government sponsored study has been carried out to assess the causes of severe air pollution in North India, including the National Capital Region (NCR);